

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MA NO.1 OF 2020 IN CRL.REV.PET.NO.878 OF 2019

(AGAINST THE JUDGMENT DATED 12.04.2019 IN CRL APPEAL NO
250/2018 ON THE FILE OF THE DISTRICT AND SESSIONS COURT,
THALASERRY AND ALSO AGAINST THE JUDGMENT DATED 13.11.2018 IN
CC 723/2018 ON THE FILE OF THE JUDICIAL FIRST CLASS MAGISTRATE
COURT NO. I, KANNUR)

PETITIONER/REVISION PETITIONER / APPELLANT / ACCUSED

LIJITH,
S/O UTHAMAN, AGED 37 YEARS,
CHANDROTH HOUSE, PALLIKUNNU P.O,
KANNUR.

ADV.K.RAJESH SUKUMARAN

RESPONDENT/RESPONDENT / RESPONDENT / COMPLAINANT

STATE OF KERALA REP. BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL RP HAVING COME UP FOR ORDERS ON 15.05.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

CrI.MA No.1 of 2020

in

CrI.Rev.Pet. No.878 of 2019

Dated this the 15th day of May, 2020

O R D E R

The revision petitioner is aggrieved by the concurrent findings of the trial court and the appellate court finding him guilty of offences punishable under Sections 452 and 392 IPC. He was sentenced to undergo one year's rigorous imprisonment and to pay a fine of Rs.5,000/- under Section 452 IPC and to undergo two years rigorous imprisonment and to pay a fine of Rs.5,000/- under Section 392 IPC. The trial court as well as the appellate court has stated nothing about the sentences running concurrent. Hence, the petitioner is still undergoing imprisonment, after having completed two years of detention. The petitioner seeks suspension of the sentence. The revision petition is of the year 2019 and may take some time for hearing.

Under the circumstances, the sentence of imprisonment as against the petitioner shall stand suspended on execution of bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties each for the like amount

to the satisfaction of the trial court and on deposit of the fine amount within a period of one month.

**ASHOK MENON
JUDGE**

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